

**IN THE INCOME TAX APPELLATE TRIBUNAL
BANGALORE BENCHES "C", BANGALORE**

Before Shri Chandra Poojari, AM & Shri George George K, JM

ITA No.131/Bang/2019 : Asst.Year 2013-2014

Mrs.Mamatha Sudarshan Reddy No.20, BTR Gardens Kudlu Village, Madiwala Post Bangalore – 560 068. PAN : ARGPR6836A.	v.	The Asst.Commissioner of Income-tax, Circle 4(3)(1) Bangalore.
(Appellant)		(Respondent)

Appellant by : --- None ---
Respondent by : Smt.R.Premi, JCIT-DR

Date of Hearing : 15.03.2021	Date of Pronouncement : 15.03.2021
-------------------------------------	---

ORDER

Per George George K, JM :

This appeal at the instance of the assessee is directed against CIT(A)'s order dated 17th September, 2018. The relevant assessment year is 2013-2014.

2. At the time of hearing before us, it was noticed that the assessee vide letter dated 05th March, 2021 had stated that she has filed application to resolve the dispute raised in this appeal under the provisions of Direct Tax Vivad Se Vishwas Act, 2020, and prayed that the appeal may be treated as withdrawn. Accordingly, we dismiss the appeal filed by the assessee as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on this 15th day of March, 2021.

Sd/-
(Chandra Poojari)
ACCOUNTANT MEMBER

Sd/-
(George George K)
JUDICIAL MEMBER

Bangalore; Dated : 15th March, 2021.
Devadas G*

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT(A)-4, Bangalore.
4. The Pr.CIT-4, Bangalore.
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore